

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Contempt Case (Civil) No. 314 of 2018

1. Marangmay Marandi
2. Binay Kumar
3. Arun Kumar Mandal **Petitioners**

Versus

1. The State of Jharkhand
2. Shailesh Kumar Chourasia **Opposite Parties**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioners : Mr. Deepak Sahu, Advocate
For the State : Mr. Anish Kr. Mishra, AC to GA - II

07/09.09.2021 At the outset, Mr. Deepak Sahu, learned counsel appearing for the petitioners submits that the order passed in W.P.(S) No. 374 of 2015 dated 04.04.2016 has already been complied with.

In view of the said submission, nothing survives in the present application which accordingly stands disposed of.

(Rongon Mukhopadhyay, J.)